

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 1093
TO BE ANSWERED ON FRIDAY, THE 4TH DECEMBER, 2015
13 AGRAHAYANA, 1937 SAKA

UNACCOUNTED ASSETS

1093. SHRI CH. MALLA REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) whether IT Department detected many doctors possessing unaccounted assets in various State including Bihar;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to recover the Income Tax arrears from those doctors?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)

(a) : Appropriate action against evasion of taxes, including that by doctors, is an ongoing process. Such action under direct tax laws includes searches, surveys, enquiries, assessment of income, levy of tax, interest, penalties, etc. and filing of prosecution complaints in criminal courts, wherever applicable.

(b) : Disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Income tax Act, 1961.

(c) : The tax, interest and penalties, forming part of the total liability of each assessee, are enforced as per law. To enforce such liability, the law provides for several measures which include seizure of assets, provisional attachment of properties, attachment of properties, auction of property, etc. Application of such measures depends upon facts and circumstances of each case.

#####